

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

O.A. No. 288/93

~~E.A. No.~~

DATE OF DECISION 24.8.1993

Mr. Kasiyamma & Anr. Petitioner

Mr. B. B. Gogia Advocate for the Petitioner(s)

Versus

Union of India & Anr. Respondent

Anr. Anil S. Kothari Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. V. Radhakrishnan : Administrative Member

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

1. Smt. Kasiyamma,  
(Widow of late Shri Rangaswamy,  
Thankavel, Ex-Gangman of Chief  
Permanent Way Inspector,  
Western Railway, Hapa)  
Address: Gang Woman,  
C/o. Chief Permanent Way Inspector,  
Western Railway,  
Rajkot Division,  
Hapa.

2. Smt. Saroja,  
(Divorcee) D/o. Late Shri Rangaswamy  
Thankavel,  
C/o. Smt. Kasiyamma,  
Gang Woman,  
Under Chief Permanent Inspector,  
Western Railway,  
Rajkot Division,  
Hapa.

: Applicant

(Advocate: Mr. B. B. Gogia)

Versus

1. Union of India  
Owning & Representing  
Western Railway,  
Through:  
General Manager,  
Western Railway,  
Churchgate,  
Bombay-400 020.

2. Divisional Railway Manager,  
Western Railway,  
Rajkot Division,  
Kothi Compound,  
Rajkot.

: Respondents

(Advocate: Mr. Anil Kothari)

ORAL JUDGMENT

O.A./288/93

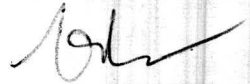
Date: 24.8.1993

Per: Hon'ble Mr. V. Radhakrishnan

: Administrative Member

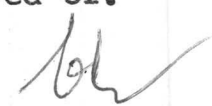
The applicant who is widow, daughter of  
employee in Railways has requested for compassionate  
appointment. The respondents are directed to enquire  
into the economic condition of the applicant with a  
view to sympathetically consider whether she really  
deserves such employment at least as casual labour.  
For this purpose she <sup>may</sup> make fresh representation to the  
Railways within one month from the date of the receipt  
of this order and the Railways are directed to

consider the representation and take decision as indicated above within three months from the date of the receipt of this order. In view of the above direction, Mr.B.B.Gogia, seeks permission to withdraw the application. Permission granted. The application is disposed of as withdrawn.



(V.Radhakrishnan)  
Member (A)

M.A.712/93 in O.A.288/93

Date	Office Report	Order
12-1-1994		<p>This matter has been transferred from Court No.1 today. In view of the circumstances stated by respondents' advocate Mr. Anil S. Kothari, extension of time is granted upto 15th April, 1994. It appears that Mr. Gogia for the applicant has conveyed no objection through Mr. Kothari. Mr. Gogia is not present today. M.A.712/93 is disposed of.</p> <p style="text-align: right;"> (V.Radhakrishnan) Member(A)</p> <p>vtc.</p>

CENTRAL ADMINISTRATIVE TRIBUNAL  
Ahmedabad Bench

Application No. 255/93 of 19

Transfer Application No. \_\_\_\_\_ Old W.Pett No.

CERTIFICATE

Certified that no further action is required to be taken and the case is fit for consignment to the Record Room (Decided)

Dated : 1/2/94

Countersigned :

Amarendra P. D. Kh  
Section Officer/Court officer

md  
Signature of the Dealing Assistant



CENTRAL ADMINISTRATIVE TRIBUNAL

AHMEDABAD BENCH

AHMEDABAD.

Application No. 08/232/93 of 199

Transrer Application No. \_\_\_\_\_ Old writ Pet. No.

C E R T I F I C A T E

Certified that no further action is required to be taken and the case is ift for consignment to the Record Room (Decided).

Dated : 26/08/93.

Countersigned :

Section Officer / *Phu BN / 9-10-93* Court Officer

*RSC*  
Sign. of the Dealing Assistant.



CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD

Submitted :

C.A.T./Judicial Section.

Original Petition No 288

of 1993

Miscellaneous Petition No \_\_\_\_\_

of \_\_\_\_\_

Shri M. Kasiyamma Petitioner(s)

versus

U. M. Lam Respondent (s)

This application has been submitted to the Tribunal by  
Shri B. B. Gogia

Under Section 19 of the Administrative Tribunal Act, 1985. It has been scrutinised with reference to the points mentioned in the check list in the light of the provisions contained in the Administrative Tribunal Act, 1985 and Central Administrative Tribunals (Procedure) Rules 1985.

The application has been found in order and may be given to concerned for fixation of date.

The application has not been found in order for the reasons indicated in the check list. The applicant advocate may be asked to rectify the same within 14 days/draft letter is placed below for signature.

~~ASST.~~

- ✓ 1. Annexure A/3 not attested
- ✓ 2. Request for filing joint OA not filed in duplicate.

~~S.O.(J)~~

AO  
05/5/93.

Letter issued on  
7/5/93

Approval  
05/5/93

~~D.R.(J)~~

Hand  
5/5  
Submitted

Kindly see above orders.  
Office objections have been removed. The matter, if approved, will be handed over for fixation of date.

AO 80 (J) Approval  
03/6 03/6/93